
(2017) 10 P&H CK 0041
In the Punjab And Haryana At Chandigarh
Case No : 39379-2017

Vijay Kumar and another

APPELLANT

Vs

State of Punjab and others

RESPONDENT

Date of Decision : 16-10-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 482](#) - Saving of inherent powers of High Court

Citation : (2017) 10 P&H CK 0041

Hon'ble Judges : G.S. Sandhawalia

Bench : SINGLE BENCH

Advocate : A.S. Gulati

Final Decision : Disposed

Judgement

1. The present petition filed under Section 482 Cr.P.C., for issuance of appropriate directions to respondents No.1 to 3 for providing protection of life and liberty and security to the petitioners who are stated to have married each other on 12.10.2017. Further direction is sought to restrain respondent No.4 from interfering in the married life of the petitioners.
2. It has been averred in the petition that the petitioners are majors as the date of birth of petitioner No.1 is 23.07.1996 as per the Aadhar Card (Annexure P-1) and the date of birth of petitioner No.2 is 20.01.1999 as per the Aadhar Card (Annexure P-2), which has been appended and not the Voter-ID Card as averred.
3. It has been averred that they belong to different castes and,

therefore, the father of petitioner No.2 has threatened them and, on account of the fact that they have got married on 12.10.2017 according to Hindu Rites and Ceremonies at a Mandir situated in Mansa Devi Complex, Panchkula. The marriage certificate and the photographs of the marriage have been appended as Annexures P-3 and P-4, respectively, as proof of the marriage.

4. It has further been averred that respondent No.2 has been approached by the representation dated 12.10.2017 (Annexure P-5) regarding the apprehension of threat.

5. After hearing counsel for the petitioners, without commenting upon the validity/legality of the marriage or the age of the petitioners and keeping in view the binding precedent of the Hon''ble Apex Court in "Lata Singh Vs. State of U.P. and another" 2006(2) SCC (Criminal) 478, the present petition is disposed of with direction to respondents No.2 and 3 to look into the above said representation filed by the petitioners and take appropriate action in accordance with law and provide protection, if so required.